

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 71/TT/2015**

**Coram:**

**Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing: 03.03.2015**

**Date of Order : 04.01.2016**

**In the matter of:**

Approval of transmission tariff for (6) Nos. of assets under Vindhyachal-IV and Rihand-III (1000 MW) Generation Projects in Western and Northern Region for tariff block 2014-19 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur-482 008
2. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, 4th floor,  
Andehri (East), Mumbai-400 052
3. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara-390 007



4. Electricity Department, Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa-403 001
5. Electricity Department,  
Administration of Daman and Diu,  
Daman-396 210
6. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T. Silvassa-396 230
7. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,  
3/54, Press Complex, Agra-Bombay Road  
Indore-452 008
9. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg, Jaipur- 302 005
10. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
11. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
12. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur
13. Himachal Pradesh State Electricity Board  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004
14. Punjab State Electricity Board,  
The Mall, Patiala-147 001
15. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109



16. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat, Jammu
  17. Uttar Pradesh Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg, Lucknow-226 001
  18. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002
  19. BSES Yamuna Power Limited,  
Shakti Kiran Building, Karkardooma,  
Delhi-110 092
  20. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi
  21. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewellers,  
Pitampura, New Delhi-110 034
  22. Chandigarh Administration,  
Sector-9, Chandigarh
  23. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road, Dehradun
  24. North Central Railway,  
Allahabad
  25. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002
- .....**Respondents**

**For petitioner** : Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Prashant Sharma, PGCIL



**For respondents** : None

### ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed this petition for approval of the transmission tariff for (6) Nos. of assets under Vindhyachal-IV and Rihand-III (1000 MW) Generation Projects in Western and Northern Region for tariff block 2014-19 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

2. The details of the elements covered in the petition are as follows:-

S. No.	Asset	Name of the Asset	Anticipated/ Actual COD as on the date of petition	Anticipated/ Actual COD as on the date
1	Asset-I	One Ckt of Rihand-III-Vindhyachal PS 765 kV D/C Line	6.7.2014 (actual)	6.7.2014 (actual)
2	Asset-II	3x80 MVAR Line Reactor with Line Bay commissioned as Bus Reactor at Satna S/s for 765 kV S/C Vindhyachal PS-Satna Ckt # 1	13.11.2014 (actual)	13.11.2014 (actual)
3	Asset-III	3x80 MVAR Line Reactor with Line Bay commissioned as Bus Reactor at Satna S/S for 765 kV S/C Vindhyachal PS-Satna Ckt # 2	14.1.2015 (actual)	14.1.2015 (actual)
4	Asset-IV	765 kV S/C Gwalior-Jaipur (RVPN) Ckt#1 T/L and Bay Extension at 765/400 kV Phagi (RVPN-Jaipur) S/S {765 kV	15.3.2015 (anticipated)	14.8.2015 (actual)



		Gwalior Bay along with Line Reactor charged as Bus Reactor under Interim Contingency on 1.3.2014 to be used as Line Reactor at Gwalior along with Bays}		
5.	Asset-V	Combined Assets of (i) 765 kV Vindhyachal PS (New) including 4 x 500 MVA ICT-1, 3 x 500 MVA ICT 2, 6 x 80 MVAR Bus Reactor, 1 x 63 MVAR Bus Reactor, 2 nos. Line bays at Vindhyachal PS for 765 kV S/C Vindhyachal-Satna Ckt 1 and ckt 2, 2 Nos. line bays at Vindhyachal PS for 400 kV D/C Sasan-Vindhyachal line (TL portion commissioned earlier under contingency), (ii) 765 kV S/C Vindhyachal-Satnackt-1 (Line bays at Satna S/S already commissioned as Bus reactor bays), (iii) 765 kV S/C Vindhyachal-Satna Ckt-2 (Line bays at Satna S/S already commissioned as Bus reactor bays), (iv) 3x80 MVAR Bus Reactor at Satna S/S, (v) 765 kV S/C Sasan-Vindhyachal T/L along with associated bays, (vi) 2 Nos. line bays at Vindhyachal PS for 765 kV D/C Rihand-Vindhyachal T/L to be charged at 400 kV level (TL portion commissioned earlier under contingency), (vii) 2 Nos. 400 kV line bays at Vindhyachal PS for 400 kV D/C (QUAD) Vindhyachal NTPC-Vindhyachal PS (TL portion commissioned earlier under contingency)	1.4.2015 (anticipated)	2.4.2015 to 15.10.2015 (actual) One element is anticipated to be commercialised on 1.2.2016
6.	Asset-VI	2nd Ckt of Rihand-III-Vindhyachal PS 765 kV D/C Line	1.4.2015 (anticipated)	15.10.2015 (actual)

3. During the hearing on 3.3.2015, the representative of the petitioner prayed for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations in respect of the instant assets. The Commission vide order dated 15.4.2015 determined the AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for Asset-I, II, III, IV and VI. Regarding Asset-V the



Commission had directed that tariff for Asset-V would be considered after receipt of segregated cost of various elements covered in it. In response, the petitioner, vide affidavit dated 28.5.2015 has submitted that Asset-V is a combination of 7 elements and has submitted the segregated cost of each of the 7 elements.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as the "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



6. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff for the Asset-V for the years 2015-16 and 2016-17 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order based on the anticipated COD.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

	( ` in lakh)				
<b>Assets</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>	<b>2017-18</b>	<b>2018-19</b>
Asset-V	-	27466.66	28383.87	28079.71	27404.58

B. Annual transmission charges allowed are as follows:-

	( ` in lakh)	
<b>Assets</b>	<b>2015-16</b>	<b>2016-17</b>
Asset-V	21973.33	22707.10

8. The AFC allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges



allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

